

Mr. Speaker: I am unable to agree with the view that the matter is urgent. It may be a matter of importance, for preventing such recurrences in future. But I should not like to anticipate that because there is an election and because there are going to be meetings and processions, they are all going to be violent processions and violent meetings, and the situation about law and order is really in such danger, simply because the election is there, and therefore, that this motion has to be discussed at this stage.

HUNGER STRIKE OF POLICEMEN IN WEST BENGAL AND CALLING IN OF MILITARY

Mr. Speaker: There is another adjournment motion which I have got. That reads:

"The situation arising out of the calling in of the troops to take over from the policemen, including armed policemen who are on hunger strike all over the State of West Bengal."

Prima facie, this appears to be a serious one, and I should like to know the facts.

Dr. Katju: I should like you to give me a little time, a day or two days. But my idea here is that under the existing law, it is the right of the local civil authorities, whenever they desire and whenever they find it necessary, to ask the local military people to come to their aid. So, very likely, I would suggest—but I shall read the statement day after tomorrow, if you would permit me—it was within their right, if they thought it so fit, and if the situation so demanded it, to ask the military to come to their help.

Mr. Speaker: That also may form part of the statement.

Shrimati Renu Chakravarty (Basirhat): May I make a submission?

Mr. Speaker: Let us have facts, before any statements or submissions are made.

Shrimati Renu Chakravarty: I just wanted to mention this point, namely that the strike has been there for the last three days, and the situation has deteriorated. But none of us has raised this point till today. The situation has deteriorated today to such an extent that it has spread right throughout the State of West Bengal, and I am surprised that the hon. Minister has not got such facts in his possession.

Mr. Speaker: I am afraid the hon. Member arguing the case would be out of court on her own statement. If she knew that the situation was there for three days, the urgency is lost.

Shrimati Renu Chakravarty: No, no.

Mr. Speaker: Order, order. That is the ruling. There is a string of rulings on the matter. However, I am prepared to excuse her ignorance, and I am prepared to ignore her own pleading in support of this motion. Let me have the facts from the hon. Minister concerned. Let me also say this that there are rulings in which it is said that if twenty-four hours are lost, the urgency is lost. That is the point.

Shrimati Renu Chakravarty: I shall explain just now...

Mr. Speaker: She may refer to the rulings on the subject and then come prepared next time.

Shrimati Renu Chakravarty: May I make a submission? The point is that even today, not only have the troops been called in, but the Inspector-General has said that the situation is much worse than yesterday. Therefore, the urgency is there.

Mr. Speaker: Any way, I do not know what the Inspector-General said or any other persons have said.

Shri Sarangadhar Das (Dhenkanal-West Cuttack): May I make a submission?

Mr. Speaker: Order, order. No submission now. The hon. Minister

[Mr. Speaker]

will make a statement. How many days does he want?

Dr. Katju: Two days.

Mr. Speaker: All right.

Dr. Katju: Today is 15th, and you may allow me to make the statement on the 17th.

Shri Sarangadhar Das: May I make a submission?

Mr. Speaker: This matter is disposed of, and I do not wish to hear anything more on it.

Shri Sarangadhar Das: It was not urgent, and it was a State matter till yesterday. But yesterday, the troops were called.....

Mr. Speaker: Order, order. We need not take up the time of the House.

The Minister of Defence Organisation (Shri Tyagi): May I know whether the situation is still so emergent, when matters have been settled, troops have been recalled, the police has taken over, and conditions are normal today? Does the emergency still stay?

Mr. Speaker: He may state that in the statement that will be made day after tomorrow. Let us not take up the time of the House any more. (Interruptions).

Shri H. N. Mukerjee (Calcutta-North-East): May I seek a clarification?

Mr. Speaker: Order, order. It is not proper to go on contradicting and making statements on facts. I have called for facts. Let the hon. Home Minister make a complete and full statement of the situation, day after tomorrow—on the 17th—and then I will consider the admissibility of this motion.

Shri Punnoose (Alleppey): What was the Defence Minister doing? He was making a statement.....

Mr. Speaker: Order, order. We are not sitting here chatting in a club as it were; we conduct the proceedings according to rules. I have already heard the hon. Minister, and I have already

heard the gentlemen who tabled the motion. I had said, I may not be inclined to give consent. I said that. Still, when she made that statement, I said, yes, I will ask the Home Minister to make a statement, and then I will consider further.

The House will now proceed with.....

Shri H. N. Mukerjee: May I seek a clarification regarding the connotation of.....

Mr. Speaker: Order, order. No clarifications now. I am not prepared to give any clarification now.

Shri Punnoose: After your ruling, the Defence Minister made a statement.

Mr. Speaker: His statement was provoked by remarks made by Members on this side. (Interruptions) Order, order. This is not the proper way of carrying on proceedings.

Dr. N. B. Khare (Gwalior): What about my adjournment motion about the failure of Government to eliminate.....

Mr. Speaker: Order, order. I refuse to hear the hon. Member. I ignore the presence of the hon. Member in the House when he behaves in this manner.

Dr. N. B. Khare: What is wrong with my behaviour, I want to know.

Mr. Speaker: He may first sit down when the Chair is on its legs.

Dr. N. B. Khare: I have sat down.

Mr. Speaker: The subject-matter of his adjournment motion was the subject of an adjournment motion previously tabled by another Member. On that, a statement was made in this House, and nothing remains now. The hon. Member who had tabled that motion was satisfied with the statement made.

Dr. N. B. Khare: On a point of order.

Mr. Speaker: No point of order now.

Dr. N. B. Khare: Let me formulate the point of order. I am entitled to

formulate my point of order. I want a ruling from the Chair whether an adjournment motion tabled by a Member is a private matter between Shri G. V. Mavalankar and Dr. N. B. Khare, or a public question affecting the country as between the Speaker and the Members of the Lok Sabha. I want a ruling on this.

Mr. Speaker: I give my ruling. I cannot help the absence and the consequent ignorance of a Member of the proceedings of the House. He is sadly mistaken in supposing that I disposed of something in my Chamber. The matter was taken up in the House. The hon. Minister made a statement in the House, and the matter was settled here. As I find that perhaps some undue advantage is being taken of the practice, which at times the Chair is following, of stating the adjournment motions and refusing consent in the House, I should prefer now to dispose of these things in the Chamber.

Dr. N. B. Khare: This is absolute highhandedness. I walk out as a protest against this.

PAPERS LAID ON THE TABLE

PRESIDENT'S ACTS *re* ANDHRA

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of each of the following Acts, under section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954:

(1) The Indian Bar Councils (Andhra Amendment) Act, 1954, (President's Act No. 7 of 1954).

(2) Sri Venkateswara University (Amendment) Act, 1954 (President's Act No. 8 of 1954).

(3) The Madras Tenants and Ryots Protection (Andhra Amendment) Act, 1954 (President's Act No. 9 of 1954).

(4) The Societies Registration (Andhra Amendment) Act, 1954 (President's Act No. 10 of 1954).

(5) The Madras Motor Vehicles (Taxation of Passengers and Goods) Andhra Amendment Act,

1954 (President's Act No. 11 of 1954).

(6) The Andhra Preservation of Private Forests Act, 1954 (President's Act No. 12 of 1954).

(7) The Andhra Christian Marriage Validation Act, 1954 (President's Act No. 13 of 1954).

(8) The Andhra Inam Tenants Protection Act, 1954 (President's Act No. 14 of 1954).

(9) The Madras District Boards (Amendment) Andhra Second Amendment Act, 1954 (President's Act No. 15 of 1954).

[Placed in Library See No. S-486/54.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by Members during the various Sessions shown against each:

(1) Supplementary Statement No. III Seventh Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 1]

(2) Supplementary Statement No. IX. Sixth Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 2]

(3) Supplementary Statement No. XIX, Fourth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 3]

(4) Supplementary Statement No. XIX, Fifth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 4]

(5) Supplementary Statement No. IXXV. Third Session, 1958 of the Lok Sabha. [See Appendix VII, annexure No. 5]

(6) Supplementary Statement No. XXIII, Second Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 6]